

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Service Tax Appeal No. 87629 of 2016

(Arising out of Order-in-Original No. GOA-EXCUS-000-COM-001-2016-17 dated 29.04.2016 passed by the Commissioner of Customs, Central Excise & Service Tax, Goa.)

**M/s. International Cruises Culinary
Academy Pvt. Ltd.
21-32, Midas Touch, 3rd Floor,
Bishop Rebello Road,
Opposite District & Session Court,
Margao, Goa – 403 601**

.....Appellant

VERSUS

**Commissioner of Central Excise, Goa
ICE House, EDC Complex, Plot No. 6,
Patto Plaza, Panji, Goa – 403 001**

.....Respondent

APPERANCE:

None for the Appellant

Shri S.B.P. Sinha, Superintendent, Authorised Representative for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 86856/2024

Date of Hearing: 12.11.2024
Date of Decision: 12.11.2024

PER: DR. SUVENDU KUMAR PATI

None for the Appellant, as has been the case on last two occasions also. Appeal paper book is incomplete as noted in order dated 08.05.2024.

2. Learned Authorised Representative is present and ready for the argument.

3. It seems that Appellant is no more interested to pursue its appeal further and therefore, we have got no other option but to dismiss the appeal for non-appearance and non-prosecution and we do so.

4. Consequently, we dismiss the appeal for default and non-prosecution as per provision contained in Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and Pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad